

MINUTES OF THE MEETING No. 50/10 dated 10.3.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.49/10 for confirmation and confirmed and adopted the same without any change.

Case No A-131 NC No.50/10 Dated 10.3.10	M/ s Hindustan Platinum (P) Ltd, Mumbai F.No.01/83/162/1219 /AM10/DES-IV RLA F.No.03/94/39/0016/AM07 Lic.No.0310423418 dated 16.3.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.

Case No A-132 NC No.50/10 Dated 10.3.10	M/ s Synthite Industries Chemicals Ltd, Cochin F.No.01/85/162/596 /AM08/DES-IV RLA F.No.10/24/40/131/AM08 Lic.No.1010027756 dated 26.10.2007
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.Qlty/2(10)2009 dt. 9.7.2009 the weighted average yield comes to 6.54% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 6.54% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	13.08 MT	Turmeric	200 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-246 NC No.50/10 Dated 10.3.10	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/779/AM08/DES-IV RLA F.No.03/94/40/201/AM08 Lic.No.0310434261 dated 28.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.

Case No M-247 NC No.50/10 Dated 10.3.10	M/ s Clariant Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/329 /AM10/DES-IV RLA F.No.03/94/40/336/AM10 Lic.No.0310529945 dated 21.7.2009
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div) present in the meeting and as per written comments dated 10.3.2010 offered by him the Committee decided to amend the description of import item as under :-

Import Item

From

Dihydroxydiphenyl sulphone (70%)

To

4,4 Dihydroxydiphenyl sulphone (70%)

Rest of the details of export & import items mentioned in the minutes of ALC M.No.25/83-ALC1/2009 dated 16.9.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-248 NC No.50/10 Dated 10.3.10	M/ s Diamond Dye Chem Ltd, Mumbai F.No.01/83/162/35 /AM10/DES-IV RLA F.No.03/94/39/12/AM09 Lic.No.0310510113 dated 3.3.2009
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div) present in the meeting and as per written comments dated 10.3.2010 offered by him the Committee decided to amend the description of export item as under :-

Export Item

From

Tinopal SFP Liquid
(Assay 73.4%) Optical Whitening Agent/Fluorescent Brightener (Tinopal SFP)

To

Tinopal SFP

(Assay 73.4%) Optical Whitening Agent/Fluorescent Brightener (Tinopal SFP)

Rest of the details of export & import items mentioned in the minutes of ALC M.No.27/10 dated 30.9.2009 in Case No.A-122 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-249 NC No.50/10 Dated 10.3.10	M/ s Elder Exim (P) Ltd, Mumbai F.No.01/83/50/421 /AM10/DES-IV RLA F.No.03/94/40/269/AM10 Lic.No.0310526758 dated 2.7.2009
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.3.2010 offered by him the Committee decided to call for the following information from the firm as under:-

1. Last one year production/consumption data duly certified by Central Excise.

Accordingly the case may be re-listed on 7.4.2010.

Case No M-250 NC No.50/10 Dated 10.3.10	M/ s English Indian Clays Ltd, Pondicherry F.No.01/83/50/389 /AM10/DES-IV RLA F.No.25/24/40/005/AM10 Lic.No.2510002555 dated 9.7.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.

Case No M-251 NC No.50/10 Dated 10.3.10	M/ s English Indian Clays Ltd, Pondicherry F.No.01/83/50/487 /AM10/DES-IV RLA F.No.25/24/40/003/AM10 Lic.No.2510002550 dated 26.6.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.

Case No M-252 NC No.50/10 Dated 10.3.10	M/ s Utility Forms (P) Ltd, N. Delhi F.No.01/83/50/155 /AM09/DES-IV RLA F.No.05/24/40/873/AM08 Lic.No.0510216479 dated 15.2.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the DIPP. Accordingly the case may be re-listed on 7.4.2010.

Case No M-253 NC No.50/10 Dated 10.3.10	M/ s International Print-O-Pact Ltd, N. Delhi F.No.01/83/50/136 /AM08/DES-IV RLA F.No.05/24/40/990/AM07 Lic.No.0510202658 dated 18.4.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.3.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Multi Colour Printed cartons	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Rel. Paper Board	1.10 kg/Kg content in export
2.	Polyester Lamination Film (12-15 Microns) of Rel. GSM	1.05 Kg/Kg content in export
3.	U V Varnish	0.014 Kg
4.	Printing Ink (Rel.)	1% of FOB value
5.	Gum/Glue	0.01 Kg
6.	Graphic Art film/P S Aluminium Plate (Lithographic/thermal)	Upto 1% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-254 NC No.50/10 Dated 10.3.10	M/ s Param Wood Moulding (P) Ltd, Mumbai F.No.01/83/50/773 /AM07/DES-IV RLA F.No.03/95/40/576/AM07
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.3.2010 offered by him the Committee decided to call for the following information from the firm as under:-

1. Last three year production/consumption data duly certified by Central Excise.

Accordingly the case may be re-listed on 7.4.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 50/83-ALC1/2009 **MEETING DATE** : 10.03.2010

1	Case No.: 5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to DC(SS1) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 7.4.2010.			

2	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to DC(SS1) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 7.4.2010..			

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Case No.:13/2/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Approved
HQ File :01/83/050/01371/AM09/	RLA File :03/94/040/00910/AM09/	Lic.No/Date:0310512312 19.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Silver Plate/Anode (Min. Purity 99.98%)	5000 Kg	Silver Bullion (Max. Purity 99.9%)	5029 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

4	Case No.: 37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:07.04.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.

5	Case No.: 2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that quantity of import as shown in the licence is 8.532 MT whereas the quantity of export is 23.440 MT which is not possible as per report submitted by Spices Board vide letter No.MKT/FNP/02/09-10 dated 21.7.2009. In the application the firm has mentioned the quantity of import as 200 MT. The Committee decided to seek clarification from RLA, and defer the case for four weeks. Accordingly the case may be re-listed on 12.5.2010.			

6	Case No.: 24/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00609/AM10/	RLA File :03/95/040/00803/AM09/	Lic.No/Date:0310517338 27.04.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 21/12/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.2.2010 issued by this office. Accordingly the case may be re-listed on 7.4.2010.. Final reminder issued on 19.3.2010.			

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Case No.: 11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Approved
HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/02/09-10 dt. 22.2.2010 stating that the weighted average yield comes to 14% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 14 % yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	35 MT	Light Black Pepper (Light Berries)	250.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

cc	Case No.: 12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from D/O C&PC(PC.Div.). Firm has given reply to the D/L dated 15.1.2010 to D/O C&PC(PC.Div.) and copy endorsed to this office which received on 26.2.2010. Accordingly the case may be re-listed on 7.4.2010..			

9	Case No.:14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Rejected
	HQ File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692 29.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 11/12/09, reminder dated 1/1/2010 and final reminder dated 18.2.2010 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

	Case No.:31/34/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
	HQ File :01/83/050/00616/AM10/	RLA File :07/24/040/00155/AM10/	Lic.No/Date:0710066646 21.08.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 7.4.2010.			

12	Case No.:27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
	HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

	Case No.:52/34/83-ALC1/2009	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Approved
	HQ File :01/83/050/00637/AM10/	RLA File :02/24/040/00104/AM10/	Lic.No/Date:0210130833 26.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.3.2010 as under:-			

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Export Item	Qty.	Import Item	Qty.
Pacmaan Gland Packing NA-731 (containing 60% solid PTFE)	1 Kg	PTFE Emulsion PTFE content 60%	1.02 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 2/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Approved
HQ File :01/83/050/00458/AM10/	RLA File :03/94/040/00434/AM09/	Lic.No/Date:0310535723 28.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The firm vide letter dated 4.2.2010 has stated that the licence has been issued under para 4.4.2 on repeat basis. The Committee decided to withdrawn the case.			

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Case No.: 3/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Approved
HQ File :01/83/050/00459/AM10/	RLA File :03/94/040/00433/AM09/	Lic.No/Date:0310535729 28.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The firm vide letter dated 4.2.2010 has stated that the licence has been issued under para 4.4.2 on repeat basis. The Committee decided to withdrawn the case.			

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Case No.: 47/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Approved
HQ File :01/83/050/00632/AM10/	RLA File :09/24/040/00038/AM10/	Lic.No/Date:0910039168 31.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Overlay paper	1 MT	1. Bleached Sulphate pulp	1.034 MT
		2. Melamine Formal Dehyde Resin	0.0258 MT
		3. Kraft Paper/Wrapper	As per Packaging Policy
		4. Core Pipes	- do -

		5. Core Plugs	- do -
		6. Stretch Film	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 48/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00633/AM10/	RLA File :09/24/040/00066/AM10/	Lic.No/Date:0910039166 31.08.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda. The firm vide letter dated 10.2.2010 has informed that the licence has been issued on repeat basis under para 4.7.1 of HBP. The Committee decided to withdrawn the case.			

Case No.: 54/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00639/AM10/	RLA File :09/24/040/00178/AM10/	Lic.No/Date:0910039167 31.08.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. The Committee decided to issue reminder to the firm. Accordingly the case may be re-listed on 7.4.2010. Reminder issued on 19.3.2010.			

Case No.: 58/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00643/AM10/	RLA File :09/24/040/00138/AM10/	Lic.No/Date:0910039169 31.08.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. The Committee decided to issue reminder to the firm. Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 42/34/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00627/AM10/	RLA File :11/24/040/00013/AM10/	Lic.No/Date:1110021030 10.09.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/O Food & Processing. The Committee decided to issue reminder to the M/o Food & Processing. Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 63/34/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HO File :01/83/050/00648/AM10/	RI A File :03/95/040/00412/AM10/	Lic No/Date:0310539524	Defer Date:07 04 2010

Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 10.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. GSM of CB coated back
2. GSM of CFB coated front & back
3. GSM of CF-coated front

Accordingly the case may be re-listed on 7.4.2010. D/L issued on 11.3.2010.

Case No.: 1/30/83-ALC1/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00553/AM10/	RLA File :07/24/040/00244/AM10/	Lic.No/Date:0710067497 09.10.2009	Defer Date:07.04.2010
Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.3.2010 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact description of export item and its end use 2. Specification and material of import item 3. Qty. of various imported raw material required for each export product separately. Accordingly the case may be re-listed on 7.4.2010. D/L issued on 16.3.2010.			

Case No.: 5/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00570/AM10/	RLA File :10/24/040/00073/AM10/	Lic.No/Date:1010035791 22.10.2009	Defer Date:07.04.2010
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:07.04.2010
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 7/34/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
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Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.3.2010 offered by him the Committee decided to call for the following information from the firm as under:-

1. Manufacturing process in detail
2. Net content of asbestos in export product
3. Percentage wastage involved.

Accordingly the case may be re-listed on 7.4.2010. D/L issued on 16.3.2010.

Case No.:12/34/83-ALC1/2009

Party Name:AJANTA OFFSET &
PACKAGINGS LTD.

Meet No/Date:50/83-ALC1/2009
10.03.2010

Status:Case Approved

HQ File :01/83/050/00597/AM10/

RLA File :05/23/040/00077/AM10/

Lic.No/Date:0510251906
04.11.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.3.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Multi Colour Printed semi finished trimmed book blocks with H.C.C Plc & Slip Case & DVD (Video) (Nt. Wt. of Exp. Prod. 686581	930000 No.

Import Item

S.No.	Description of Item	Quantity
1.	Printed paper coated Rel. GSM	1.20 kg/Kg content in export
2.	Printed Paper Board coated Rel. GSM	1.15 Kg/Kg content in export
3.	Book Binding Board (2.5 mm to 3 mm thickness)	1.10 Kg/Kg content in export
4.	Rel. Printing Ink	10 gm./Kg content in export (upto 2% of FOB value)
5.	Gum/Glue	1 Kg/100 Kg paper used
6.	Head & Tail Bands (wide 2 mm to 2.5 mm)	1.01 meter/meter content in export
7.	Sewing thread	Nettt + 1% wastage
8.	DVD (Video) Replication along with 4 color offset printing	Not allowed since being procured locally

9.	Graphic Art Film-3702/P.S. Plate-3701	3% of the FOB Value
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

27	Case No.: 14/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00599/AM10/	RLA File :31/24/040/00131/AM10/	Lic.No/Date:3110040458 04.11.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 14/1/2010 . Accordingly the case may be relisted on 7.4.2010.			

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Case No.: 18/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Approved								
HQ File :01/83/050/00603/AM10/	RLA File :02/24/040/00260/AM09/	Lic.No/Date:0210133324 05.11.2009	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/63/2007-PC-II dated 18.2.2010 as under:-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>White Master Batch (Containing 30% LLDPE, 30% Titanium Dioxide and 40% Calcium Carbonate)</td><td>1 Kg</td><td>1. LLDPE Granules 2. Titanium dioxide 3. Calcium Carbonate</td><td>0.306 Kg 0.306 Kg 0.408 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	White Master Batch (Containing 30% LLDPE, 30% Titanium Dioxide and 40% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Titanium dioxide 3. Calcium Carbonate	0.306 Kg 0.306 Kg 0.408 Kg			
Export Item	Qty.	Import Item	Qty.								
White Master Batch (Containing 30% LLDPE, 30% Titanium Dioxide and 40% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Titanium dioxide 3. Calcium Carbonate	0.306 Kg 0.306 Kg 0.408 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

29	Case No.: 19/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00604/AM10/	RLA File :02/24/040/00149/AM10/	Lic.No/Date:0210133325 05.11.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 21/34/83-ALC1/2009	Party Name:PAT INTERNATIONAL PVT LTD,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00606/AM10/	RLA File :07/24/040/00267/AM10/	Lic.No/Date:0710068043 05.11.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda. The comments from Policy Division is awaited. The Committee decided to follow up with policy section for expediting the comments and defer the case for four weeks. Accordingly the case may be re-listed on 7.4.2010.			

Case No.:36/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Approved
HQ File :01/83/050/00621/AM10/	RLA File :05/24/040/00286/AM10/	Lic.No/Date:0510252007 06.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.3.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printed Diary Title – Diary A4 2 PAGES PER DAY BURG 2010 KF2 A4B G10 1. Containing Printing paper Uncoated (50-150 GSM) – 1459.3 Kgs. 2. Containing PVC Coated paper (170-240 mm) – 162.58 Sq. Meter 3. Containing Book Binding Board (1 mm to 4 mm)- 142.75 Kgs.	900 Nos. (1655.1 Kg)
2.	Printed Diary Title – Diary A4 DAY PER PAGE BURG APPT 2010 KF A41 ABG10 1. Containing Printing paper Uncoated (50-150 GSM) – 7490.4 Kgs. 2. Containing PVC Coated paper (170-240 mm) – 1419.65 Sq. Meter 3. Containing Book Binding Board (1 mm to 4 mm)- 1260.0 Kgs.	9000 Nos. (9189.0 Kgs)
3.	Printed Diary Title – Diary A5 DAY/PAGE APPOINTMENT BURG 2010 KFA51ABG10 1. Containing Printed Diary Blocks (Contains Paper 50-150 GSM) – 4776.6 Kgs. 2. Containing PVC Coated paper (170-240 mm) – 971.05 Sq. Meter 3. Containing Book Binding Board (1 mm to 4 mm)-729.6 Kgs.	11400 Nos. (5836.8 Kg)
4.	Printed Diary Title – Diary A5 2 DAYS PER PAGE BURGUNDY 2010 KFA 52BG10 1. Containing Printed Diary Blocks (Contains paper 50-150 GSM) – 172.8 Kgs. 2. Containing PVC Coated paper (170-240 mm) – 77.72	900 Nos. (256.5 Kgs)

	Sq. Meter 3. Containing Book Binding Board (1 mm to 4 mm)-55.8 Kgs.	
5.	Printed Diary Title – Diary A4 DAY PER PAGE BURG APPT 2010 KFA41ABG10 1. Containing Printing paper Uncoated (50-150 GSM) – 3491.2 Kgs. 2. Containing PVC Coated paper (170-240 mm) – 662.5 Sq. Meter 3. Containing Book Binding Board (1 mm to 4 mm)-588.0 Kgs.	4200 Nos. (4288.2 Kgs)
6.	Printed Diary Title – Diary A5 DAY/PAGE APPOINTMENT BURG 2010 KFA 51ABG10 1. Containing Printing paper Uncoated (50-150 GSM) – 8296.2 Kgs. 2. Containing PVC Coated paper (170-240 GSM) – 1686.56 Sq. Meter 3. Containing Book Binding Board (1 mm to 4 mm)- 1267.2 Kgs.	19800 Nos. (10137.6 Kgs)
7.	Printed Diary Title – Diary A5 2 DAYS PER PAGE BURGUNDY 2010 KFA52BG10 1. Containing Printed Diary Block (Contains paper 50-150 GSM) – 518.7 Kgs. 2. Containing PVC Coated paper (170-240 GSM) – 233.15 Sq. Meter 3. Containing Book Binding Board (1 mm to 4 mm)-167.4 Kgs.	2700 Nos. (769.5 Kgs)

Import Item

S.No.	Description of Item	Quantity
1.	Printed Diary untrimmed (contain paper 5— 150 GSM) for 51A, 52B diary	35844 No. (15305 Kg)
2.	Book Binding Board (1 mm to 4 mm)	1.05 Kg/Kg content in export
3.	PVC coated paper (Rel. GSM)	1.05 Sq.Meter/Sq. meter content in export
4.	Glue	1 Kg/100 Kg of paper used
5.	Sewing thread	1.02 mtr./mtr. content in export

6.	Polyester Satin Ribbon (3 mm to 6 mm)	- do -
7.	Printed paper uncoated Rel. GSM	1.12 Kg/Kg content in export
8.	Digital Plate	Upto 2% of FOB value
9.	Printing Ink	1.0 gm/Kg of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 64/34/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Approved
HQ File :01/83/050/00649/AM10/	RLA File :10/24/040/00076/AM10/	Lic.No/Date:1010035905 10.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/03/09-10 dt. 11.2.2010 stating that the weighted average yield comes to 11.15 % whereas the firm has applied at 15 % yield, the Committee decided to approve the case at 15% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper	30000.000	Light Black Pepper	200000.000
Oleoresin	Kg	(Light Berries)	Kg
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.: 65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:07.04.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.

Case No.: 67/34/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00652/AM10/	RLA File :03/94/040/00540/AM10/	Lic.No/Date:0310544974 11.11.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (PC.Div.). Firm has given reply to the D/L dated 12.1.2010 to D/O C&PC(PC Div.) endorsement copy of reply received in this office on 26.2.2010.. Accordingly the case may be re-listed on 7.4.2010..			

Case No.: 68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 18/36/83-ALC1/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Approved
HQ File :01/83/050/00679/AM10/	RLA File :03/94/040/00623/AM10/	Lic.No/Date:0310547002 23.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Paper Coating Slurry (thermal) (Containing 11% B-Naphthol Benzyl Ether)	100 Kg	BNE (B-Naphthol Benzyl Ether)	- 11 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2009	Status: Case Deferred
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		10.03.2010	
HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:04.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.4.2010			

Case No.:6/46/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00834/AM10/	RLA File :03/94/040/00764/AM10/	Lic.No/Date:0310551511 18.12.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.4.2010			

Case No.:1/42/83-ALC1/2009	Party Name:FLOW WELL PLAST CHEM PVT. LTD.,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00782/AM10/	RLA File :05/23/040/00091/AM10/	Lic.No/Date:0510255242 24.12.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

Case No.:2/42/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00783/AM10/	RLA File :05/24/040/00427/AM10/	Lic.No/Date:0510255256 24.12.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 7.4.2010.			

Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

Case No.:3/42/83-ALC1/2009	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00784/AM10/	RLA File :05/23/040/00138/AM10/	Lic.No/Date:0510255295 29.12.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from RLA. Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 4/42/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00785/AM10/	RLA File :03/95/040/00607/AM10/	Lic.No/Date:0310552700 29.12.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.4.2010			

Case No.: 5/42/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00786/AM10/	RLA File :03/94/040/00835/AM10/	Lic.No/Date:0310552996 30.12.2009	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 7/42/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00788/AM10/	RLA File :05/23/040/00051/AM10/	Lic.No/Date:0510255509 01.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

Case No.: 9/42/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00790/AM10/	RLA File :05/24/040/00435/AM10/	Lic.No/Date:0510255578 04.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.3.2010 offered by him the Committee decided to call for the following information from the firm as under:- 1. Export items sheet 2. Summary giving contents of import items in export product 3. Import item list 4. Wastage calculation sheet Accordingly the case may be re-listed on 7.4.2010. D/L issued on 16.3.2010.			

Case No.: 10/42/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00791/AM10/	RLA File :10/24/040/00107/AM10/	Lic.No/Date:1010036635 05.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

Case No.:1/46/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00829/AM10/	RLA File :03/95/040/00673/AM10/	Lic.No/Date:0310557234 27.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

Case No.:2/46/83-ALC1/2009	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00830/AM10/	RLA File :05/23/040/00143/AM10/	Lic.No/Date:0510257034 28.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 10.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Percentage net content of NBR & SBR in export Accordingly the case may be re-listed on 7.4.2010. D/L issued on 16.3.2010.			

Case No.:3/46/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00831/AM10/	RLA File :05/23/040/00154/AM10/	Lic.No/Date:0510257037 28.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 7.4.2010.			

Case No.:4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 7.4.2010.			

Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.4.2010			

Case No.:7/46/83-ALC1/2009	Partv Name:GUJARAT CHEMICALS	Meet No/Date:50/83-ALC1/2009	Status:Case Deferred
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		10.03.2010	
HQ File :01/83/050/00835/AM10/	RLA File :08/24/040/00301/AM10/	Lic.No/Date:0810086116 29.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.4.2010			

Case No.:8/46/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00836/AM10/	RLA File :05/24/040/00431/AM10/	Lic.No/Date:0510257154 29.01.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 7.4.2010.			

Case No.:9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 7.4.2010. D/L issued on 16.3.2010.			

Case No.:10/46/83-ALC1/2009	Party Name:ORIGAMI	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00838/AM10/	RLA File :07/24/040/00406/AM10/	Lic.No/Date:0710069735 01.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 10.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1) Net weight of export product 2) Wastage at each stage of manufacturing justifying 30% wastage 3) Commercial value of the wastage so generated Accordingly the case may be re-listed on 7.4.2010.			

Case No.:1/50/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00945/AM10/	RLA File :03/94/040/01017/AM10/	Lic.No/Date:0310561839 24.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.:2/50/83-ALC1/2009	Partv Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009	Status:Case Deferred
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		10.03.2010	
HQ File :01/83/050/00946/AM10/	RLA File :10/24/040/00115/AM10/	Lic.No/Date:1010037379 24.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.4.2010.			

62	Case No.: 4/50/83-ALC1/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00948/AM10/	RLA File :07/24/040/00444/AM10/	Lic.No/Date:0710070225 24.02.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

63	Case No.: 5/50/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00949/AM10/	RLA File :09/24/040/00490/AM10/	Lic.No/Date:0910041055 24.02.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

64	Case No.: 3/50/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
	HQ File :01/83/050/00947/AM10/	RLA File :08/24/040/00329/AM10/	Lic.No/Date:0810086806 25.02.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

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Case No.: 7/50/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00951/AM10/	RLA File :03/94/040/01022/AM10/	Lic.No/Date:0310562161 25.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.: 9/50/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00953/AM10/	RLA File :17/24/040/00039/AM10/	Lic.No/Date:1710003120 25.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and			

RLA. Accordingly the case may be relisted on 7.4.2010.

Case No.: 8/50/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00952/AM10/	RLA File :34/24/040/00211/AM10/	Lic.No/Date:3410026488 26.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.: 10/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00954/AM10/	RLA File :17/24/040/00131/AM08/	Lic.No/Date:1710003131 26.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.: 11/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00955/AM10/	RLA File :17/24/040/00137/AM08/	Lic.No/Date:1710003132 26.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.: 12/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00956/AM10/	RLA File :17/24/040/00172/AM08/	Lic.No/Date:1710003133 26.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.: 13/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00957/AM10/	RLA File :17/24/040/00031/AM09/	Lic.No/Date:1710003134 26.02.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.: 14/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status: Case Deferred
HQ File :01/83/050/00958/AM10/	RLA File :03/95/040/00197/AM10/	Lic.No/Date:0310562538 02.03.2010	Defer Date:07.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.

Case No.:15/50/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00959/AM10/	RLA File :05/24/040/00482/AM10/	Lic.No/Date:0510259652 02.03.2010	Defer Date:07.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.

Case No.:16/50/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00960/AM10/	RLA File :03/94/040/00984/AM10/	Lic.No/Date:0310562774 03.03.2010	Defer Date:07.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.

Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:07.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.

Case No.:18/50/83-ALC1/2009	Party Name:TAURUS CHEMICALS PVT LTD	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00962/AM10/	RLA File :09/24/040/00441/AM10/	Lic.No/Date:0910041157 03.03.2010	Defer Date:07.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.

Case No.:19/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00963/AM10/	RLA File :03/95/040/00430/AM10/	Lic.No/Date:0310562854 03.03.2010	Defer Date:07.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.

Case No.:20/50/83-ALC1/2009	Partv Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009	Status:Case Deferred
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		10.03.2010	
HQ File :01/83/050/00964/AM10/	RLA File :03/95/040/00414/AM10/	Lic.No/Date:0310562860 03.03.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Case No.:21/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2009 10.03.2010	Status:Case Deferred
HQ File :01/83/050/00965/AM10/	RLA File :03/95/040/00427/AM10/	Lic.No/Date:0310562868 03.03.2010	Defer Date:07.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

Date:22.03.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer